

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2261/1999

(2)

✓ New Delhi, this the 12th day of December, 2000

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

Dr. Pramod Kumar Shukla,
S/o Shri G.S. Shukla
Aged about 44 1/2 years, ~
R/o J-3/771, Khirki Extension,
Malviya Nagar,
New Delhi & Employed as
Ticket Collector in the
Northern Railway, N. Delhi
(Advocate : Shri J.K. Bali) Applicant

VERSUS

1. Union of India
Through the Chairman,
Railway Board,
Govt. of India, Rail Bhawan
New Delhi : 110 001
2. The General Manager,
Northern Railway,
Railway HQrs,
Baroda House, New Delhi Respondents
(Advocate : Shri R.L. Dhawan)

O R D E R (ORAL)

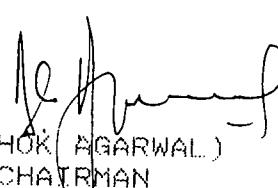
Hon'ble Shri Justice Ashok Agarwal

On an application made by Shri J.K. Bali,
Learned counsel on behalf of the applicant, leave is
granted to withdraw the present OA. ~~It is clarified~~
~~that the present withdrawal will not come in the way~~
~~of applicant's claiming some other reliefs. The~~
applicant is at liberty to file a fresh OA, if so
advised on the same cause of action.

2. In the circumstances, present OA is
dismissed as withdrawn. No order as to costs.


(S.A.T. RIZVI)

MEMBER (A)


(ASHOK AGARWAL)
CHAIRMAN

(pkr)